

श्री वृद्धि चन्द्र जैन (बाड़मेर) : ऐसा नहीं होता है ।

(vii) Disparity in pension rates of army personnel who retired before and after 1.4.79.

श्री मनोराम बागडी : उपाध्यक्ष जी, दिनांक 1-4-79 से पहले जो सैनिक सेवा निवृत्त हुए थे उनकी पेंशन में तथा जो 1-4-79 के पश्चात् सेवा निवृत्त हुए हैं, उनकी पेंशन दर में बहुत अधिक अन्तर है अर्थात् पहले वालों को बहुत कम पेंशन मिल रही है जोकि न्याय संगत नहीं है । इसलिये सब सैनिक पेंशनरों की निगाहें केवल आप पर ही हैं कि आप चालू अधिवेशन में संसद में सरकार पर दबाव डाल कर इसका समाधान करा सकते हैं, जिसका विवरण निम्नलिखित है :

- (1) सुप्रीम कोर्ट ने दिनांक 17-12-82 को निर्णय किया था कि पुराने व नये सैनिक पेंशनरों दिनांक को 1-4-79 से रैंक वह सेवाकाल के अनुसार बराबर पेंशन दी जाये ।
- (2) सुप्रीम कोर्ट ने पुनः 6-4-83 को केंद्रीय सरकार द्वारा उपरोक्त विषय पर निगरानी रिट याचिका रद्द करके अपना पहला निर्णय बहाल रखा था ।
- (3) वित्त मन्त्री महोदय ने 29-4-83 को लोक सभा में उपरोक्त पेंशन का भुगतान यथाशीघ्र करने का आश्वासन भी दिया था ।
- (4) लोक सभा में ही दिनांक 6-5-83 को सरल तरीके से भुगतान करने पर बहस चली थी परन्तु अब तक कोई भुगतान नहीं किया है और सैनिक पेंशनर निराश है । तथा आपसे सहायता करने की आशा रखते हैं ।

(viii) Payment of Enhanced House rent Allowance to Southern region employees of Indian Oil Corporation.

SHRI SUDHIR GIRI (Contai) : Sir, an agreement was signed on 25-6-1983 among themselves by the employees on one side and the management on the other or the Indian Oil Corporation, raising the House Rent Allowances from 25% to 30% of their basic salary. This enhanced H.R.A. would be admissible as per agreement to the metropolitan cities of Bombay, Calcutta, Delhi and Madras. The agreement is binding on all concerned in terms of section 18(1) of Industrial Disputes Act. The management, therefore, cannot refuse to implement the agreement on any pretext.

Subsequently, the General Manager (Personnel), I.O.C. informed the Employees' Union, Southern Region, of the disapproval of the Bureau of Public Enterprise to payment of enhanced H.R.A. to the city of Madras alone. Consequently, the I.O.C. employees of the Southern Region have been deprived of the enhanced H.R.A. at the rate of 30% while employees of other regions have been paid enhanced H.R.A. in terms of the agreement.

Thus injustice meted out to the Southern region employees of I.O.C. have agitated them very much and they went on a completely successful strike on 1-8-1983.

I would, therefore, appeal to the concerned Minister to intervene in the matter and arrange for the payment of enhanced H.R.A. to the employees.

15.15 Hrs.

ELECTRICITY (SUPPLY) AMENDMENT BILL

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the Electricity (Supply) Amendment Bill. Mr. Satyagopal Mishra may continue his speech.

*SHRI SATYAGOPAL MISHRA (Tamluk) : Mr. Deputy Speaker, Sir, I am opposing this Bill mainly on three grounds. Firstly, in fact, interference and intrusion has been made on the powers of the State Governments through this Bill. Secondly, we are being forced to pass such a Bill in this House on account of the terms imposed or